

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
RUDRA AUTO TECH ENGINEERING PRIVATE LIMITED
RELEVANT PARTICULARS

1.	Name of corporate debtor	RUDRA AUTO TECH ENGINEERING PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	27/12/2011
3.	Authority under which corporate debtor is incorporated / registered	ROC Uttarakhand
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U34100UR2011PTC000065
5.	Address of the registered office and principal office (if any) of corporate debtor	PLOT NO. 42B, SECTOR-5, I.I.E SIDCUL, Udham Singh Nagar, Pantnagar, Uttarakhand, India, 263153
6.	Insolvency commencement date in respect of corporate debtor	Order passed on 03.06.2024 Order received on 04.06.2024
7.	Estimated date of closure of insolvency resolution process	01.12.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Satyendra Prasad Khorania IBBI/IPA-002/IP-N00002/2016-17/10002
9.	Address and e-mail of the interim resolution professional, as registered with the Board	402, 4th Floor , O K Plus, D P Metro , Opp. Pillar No. 94 ,New Sanganer Road ,Jaipur, Rajasthan ,302019, e-mail: skhorania@live.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	402, 4th Floor , O K Plus, D P Metro , Opp. Pillar No. 94 ,New Sanganer Road ,Jaipur, Rajasthan ,302019, e-mail: cirprudraauto@gmail.com
11.	Last date for submission of claims	18.06.2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorised representatives are available at	Web link for downloading the form: https://ibbi.gov.in/en/home/downloads


Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Rudra Auto Tech Engineering Private Limited on 03.06.2024 and order received on 04.06.2024.

The creditors of Rudra Auto Tech Engineering Private Limited, are hereby called upon to submit their claims with proof on or before 18.06.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Home Buyers in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Satyendra P. Khorania
INTERIM RESOLUTION PROFESSIONAL
OF RUDRA AUTO TECH ENGINEERING PRIVATE LIMITED
Reg. No. IBBI/IPA-002/IP-N00002/2016-17/10002
AFA No.: AA2/10002/02/101224/203107 & Valid upto-10.12.2024
E-mail- cirprudraauto@gmail.com , skhorania@live.com
Date:05.06.2024
Place: Jaipur